

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

EXECUTION APPLICATION NO. 04 OF 2026

IN

ORIGINAL APPLICATION NO. 551 OF 2025

IN THE MATTER OF:

Saranjit Singh Padda

.....Applicant

Versus

State of Punjab & Ors.

....Respondents

INDEX

Sr. No.	Particular	Page No.
1.	Report on behalf of the Respondent No. 5 (Municipal Council Amritsar)	1-14

Filed By:



(SANCHAR ANAND)

Place: New Delhi

Advocate for Respondent No. 5

Dated: 22.04.2026

14, First Floor, National Park,

Lajpat Nagar -IV, New Delhi – 110024

Phone No.- 9958792346

Email: sanchar_anand@yahoo.co.in

IN THE NATIONAL GREEN TRIBUNL PRINCIPAL BENCH,
NEW DELHI

EXECUTION APPLICATION NO. 04 OF 2026

IN

ORIGINAL APPLICATION NO. 551 OF 2025

IN THE MATTER OF:-

Saranjit Singh PaddaApplicant

Versus

State of Punjab & Ors.Respondents

REPORT ON BEHLAF OF RESPONDENT NO. 5 - (MUNICIPAL
CORPORATION AMRITSAR)

I, Bikramjit Singh Shergill IAS, Commissioner, Municipal Corporation Amritsar, do hereby, solemnly affirm and state as under that I am the Commissioner of Respondent No. 5 (Municipal Corporation Amritsar), at C-Block, Ranjit Avenue, Amritsar, Punjab – 143001.

IT IS MOST RESPECTFULLY SHOWETH:

- 1) It is submitted that M/s ASR. Smart City Private limited (SPV of M/s 3R management Limited) is currently utilizing this space as mere 'transfer station' (i.e., small waste collectors' pickup vehicles, rikshaws bring waste collected from locality and then the said waste is loaded into trucks and Dumper using the JCB at the site in question which is thereafter transferred to the 'dump site').
- 2) It is submitted that no MSW was burnt on the said site by MC Amritsar as to dispose of the municipal solid waste as mentioned by the applicant, rather field staff of Municipal Corporation Amritsar regularly inspect the site in



question as well other areas of the city to check and control any such incident if found and challans are also issued in this regard.

- 3) It is submitted that the said fire incident as averred by the Applicant was accidental and was controlled after that none of the fire incident happened at the site.
- 4) The mentioned land is utilized by the concessionaire as transfer station and the waste collected in mini tippers are transferred into big tippers and send to processing/ dumping site on daily basis. (Geo-Tagged photographs of said site after disposal of waste is attached as Annexure R-1).
- 5) That it is submitted that Regular inspections are being done if any case of fire incident is found which is later controlled and if any person is found guilty for open burning of waste the challans are issued. Few instances have been reported and taken note by the MC Amritsar where certain private individuals have put MSW at site on fire in order to extract metals/scraps from the waste and challans have also been issued by the Answering Respondents in this regard.
- 6) It is submitted that MC Amritsar takes strict action against the persons responsible and till date in present financial year total number of 246 challans has been issued including littering, use of single use plastic and open burning of waste (A copy of challans issued in burning incidents have been annexed as Annexure R- 2).

VERIFICATION:



DEPONENT

Commissioner
Municipal Corporation
Amritsar

I, Bikramjit Singh Shergill, IAS, Commissioner, Municipal Corporation Amritsar, state as under that I am the Commissioner of Respondent No. 5 (Municipal Corporation Amritsar), at C-Block, Ranjit Avenue, Amritsar, Punjab – 143001 and I do hereby, solemnly affirm and verify that the contents of the above Affidavit are true and correct to my knowledge as derived from the official record. No part of the above affidavit is false and nothing material has been kept concealed or suppressed therein.

Verified at Amritsar on this 22nd day of April, 2026.



DEPONENT

Commissioner
Municipal Corporation
Amritsar



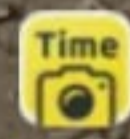
Attested to be true copy of
Document Produced

Notary Public for District
Amritsar

22 APR 2026



© YLRPDXXXXD6YTW Timemark Verified


 Timemark Camera

891

Ranjit Avenue, Amritsar, Punjab, 143001, India

31.662702°N, 74.859686°E

Wed, 22 Apr 2026 04:56 pm

 32° NE

 37°C



© WAALXGWW31D9G Timemark Verified

Time Timemark Camera

891

Ranjit Avenue, Amritsar, Punjab, 143001, India

31.662846°N, 74.859445°E

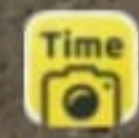
Wed, 22 Apr 2026 04:55 pm

87° E

37°C



© AHTBDDHTALNPA6 Timemark Verified



Timemark Camera

891

Ranjit Avenue, Amritsar, Punjab, 143001, India

31.662702°N, 74.859686°E


Wed, 22 Apr 2026 04:56 pm

18° N

37°C



© R29EAM3963GULU Timemark Verified

 Timemark Camera

891

Ranjit Avenue, Amritsar, Punjab, 143001, India

31.662626°N, 74.859479°E

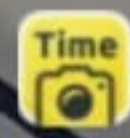
Wed, 22 Apr 2026 04:55 pm

 25° NE

 37°C



© CMTXNB24EDWHL3 Timemark Verified



Timemark Camera

891

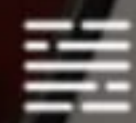
Ranjit Avenue, Amritsar, Punjab, 143001, India

31.662778°N, 74.859765°E

Wed, 22 Apr 2026 04:56 pm



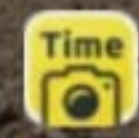
76° E



37°C



© W3DNL1HM3KU4AD Timemark Verified



Timemark Camera

891

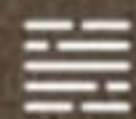
Ranjit Avenue, Amritsar, Punjab, 143001, India

31.662626°N, 74.859479°E

Wed, 22 Apr 2026 04:55 pm



10° N



37°C

ANNEXURE R-2

ਨਗਰ ਨਿਗਮ, ਅੰਮ੍ਰਿਤਸਰ

267 35

ਭਾਗੀ ਚੋ: ...

ਬੁੱਕ ਨੰ:

ਅੱਜ ਮਿਤੀ 04/07/25 ਸਮਾਂ 8:45 ਪਤਭਾਲ ਦੌਰਾਨ ਪਾਇਆ

ਗਿਆ ਕਿ ਸ੍ਰੀ/ਸ੍ਰੀਮਤੀ Hazrat Bakery

ਪੁੱਤਰ/ਪਤਨੀ opp. Bibi Karlan School ਦਿਲਾਖਾ 8699395999

Ambitax Tarn Taran Road ਨੇ ਪੰਜਾਬ ਮਿਉਂਸਪਲ

ਕਾਰਪੋਰੇਸ਼ਨ ਐਕਟ 1976 ਦੀ ਧਾਰਾ 323 ਅਧੀਨ ਉਲੰਘਣਾ ਕੀਤੀ ਹੈ। ਇਸ ਡਬੀ

ਇਸ ਵਿਰੁੱਧ ਉਕਤ ਧਾਰਾ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।

ਉਲੰਘਣਾ ਦਾ ਵੇਰਵਾ :-

① Burning of Garbage
heap on MCA Road.

ਗਵਾਹ Gora

Loveshwara

ਦੱਸੀ ਨੂੰ ਹਵਾਇਤ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉਹ ਮਿਤੀ 11/07/25 ਨੂੰ ਨਗਰ ਨਿਗਮ
ਅੰਮ੍ਰਿਤਸਰ ਸਿਹਤ ਵਿਭਾਗ ਦੇ ਦਫ਼ਤਰ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਵੇ। ਹਾਜ਼ਰ ਨਾ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿਚ ਇਹ
ਚਲਾਨ ਮਾਨਯੋਗ ਅਦਾਲਤ ਵਿਚ ਅਹਾਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜ ਦਿੱਤਾ ਜਾਵੇਗਾ।

[Signature]
ਸਵਾਈ ਨਿਰੀਖਕ,
ਨਗਰ ਨਿਗਮ, ਅੰਮ੍ਰਿਤਸਰ।

ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ/ਸਿਹਤ ਅਫ਼ਸਰ
ਨਗਰ ਨਿਗਮ, ਅੰਮ੍ਰਿਤਸਰ।

[Signature]
ਸਵਾਈ ਨਿਰੀਖਕ,
ਨਗਰ ਨਿਗਮ, ਅੰਮ੍ਰਿਤਸਰ।
04/07/25

(2-3)

ਕੱਚੀ ਠੀਕੀ.....

ਬੁੱਕ ਨੰ. — 283 41

ਖੰਭ ਮਿਤੀ 4-12-2025 ਨੂੰ 10:15 ਪਤਾਨਾਡ ਚੇਰਾਡ ਪਾਇਰ
ਕਿਸਾ ਕਿ ਸ਼ੀ/ਸ਼ੀਮਤੀ Chaiwala shop

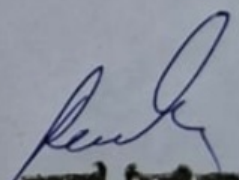
ਪੁੱਤਰ/ਪਤਨੀ _____ ਦਿਲਾਕਾ U-T Market
Kotla Park off G.N.D.C ਤੇ ਪੰਜਾਬ ਮਿਊਂਸਿਪਲ

ਕਾਰਪੋਰੇਸ਼ਨ ਐਕਟ 1976 ਦੀ ਥਾਂ 323 ਅਥੀਨ ਉੱਠਪਣਾ ਕੀਤੀ ਹੈ। ਇਸ ਠੀਕੀ
ਇਸ ਵਿਰੁੱਧ ਉਕਲ ਧਾਰਾ ਅਨੁਸਾਰ ਠਾਠਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।

ਉੱਠਪਣਾ ਦਾ ਥੇਰਾ :-

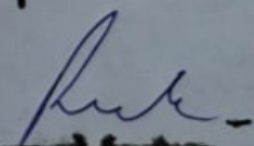
ਆਪਣੀ ਸੁਕਾਨਾ ਨਾ ਏਕ ਸਾਹੀਰ
ਇਹ ਸੁਕਾਨਾ ਤੇ ਸਾਹੀਰ ਠੀਕੀਕ ਸਾਰਾ

ਕਾਰਾ _____


ਕਾਰਾ ਠੀਕੀਕ,
ਕਾਰ ਠੀਕੀਕ, ਚੇਰਾਡ

ਕੱਚੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਕਈ ਹੈ ਕਿ ਉਹ ਮਿਤੀ 8-12-25 ਨੂੰ ਠੀਕੀਕ,
ਕਾਰ ਠੀਕੀਕ ਦਿਲਾਕਾ ਦੇ ਦਫਤਰ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਵੇ। ਹਾਜ਼ਰ ਨਾ ਕੋਰ ਦੀ ਸੁਰਤ ਵਿਚ ਇਸ
ਕਾਰ ਠੀਕੀਕ ਅਠਾਠਤ ਵਿਚ ਅਠਾਠੀ ਠਾਠਵਾਈ ਹਿੱਠ ਚੇਰਾ ਚਿੱਠਾ ਜਾਵੇਗਾ।

ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ/ਸਿਹਤ ਕਾਰ ਠੀਕੀਕ
ਕਾਰ ਠੀਕੀਕ, ਚੇਰਾਡ


ਕਾਰ ਠੀਕੀਕ,
ਕਾਰ ਠੀਕੀਕ, ਚੇਰਾਡ

ਨਗਰ ਨਿਗਮ, ਚੇੰਬਿਕਾਸਰ

ਚਿੱਠੀ ਨੰ. --- 283 40

ਕਮਰ ਨੰ. ---

ਬੰਦ ਮਿਤੀ

3-12-25

ਕਮਰ ਨੰ.

12115

ਪਤਨਾਕ ਬੰਦਾਬ ਚਾਰਿਤਰ

ਕਿਸੇ ਵਿ ਸ਼੍ਰੀ/ਸ਼੍ਰੀਮਤੀ

Sumil

ਦਿਲਾਕਾ

ਪੁੱਤਰ/ਪਤਨੀ

ਤੇ ਪੰਜਾਬ ਵਿੱਚ ਸ਼ਾਮਲ

ਵਾਰਪੋਸ਼ਨ ਐਕਟ 1976 ਦੀ ਬਾਰਾ

ਅਥੀਨ ਉਠਾਪਣਾ ਕੀਤੀ ਹੈ। ਇਸ ਭਰੀ

ਇਸ ਵਿਰੁੱਧ ਉਕਤ ਬਾਰਾ ਅਨੁਸਾਰ ਗਾਰਬਾਈ ਕੀਤੀ ਗਏਗੀ।

ਉਠਾਪਣਾ ਦਾ ਬੋਰਡ :-

ਸ਼ਕਤੀ ਦੀ ਦੁਕਾਨ ਤੇ ਦਕਤ

ਸਤ੍ਰ ਉਪ ਨਕਲ ਕਰਕੇ ਏਨਾ ਦਾਗ

ਕਮਰ ਨੰ. _____

4

ਨਗਰ ਨਿਗਮ
ਚੇੰਬਿਕਾਸਰ

ਉੱਚੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉਹ ਮਿਤੀ _____

ਨਗਰ ਨਿਗਮ,

ਚੇੰਬਿਕਾਸਰ ਸਿਰਫ ਚਿਠਾਕ ਦੇ ਦਫਤਰ ਵਿਖੇ ਹਾਜ਼ਰ ਰਹੇ। ਗਾਰਬ ਨਾ ਹੋਣ ਦੀ ਸੁਰਤ ਵਿਚ ਇਹ
ਕਮਰ ਮਾਨਯੋਗ ਅਠਾਪਣ ਵਿਚ ਅਠਾਪਣੀ ਗਾਰਬਾਈ ਹਿੱਸ ਹੋਜ ਹਿੱਸਾ ਗਾਰਬਾ।

ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ/ਸਿਹਤ ਅਠਾਪਣ

ਨਗਰ ਨਿਗਮ
ਚੇੰਬਿਕਾਸਰ

33 - 2004 - 2008 - 9/2005

ਲਗਠ ਨਿਯਮ, ਖੋਲ੍ਹਿਯਾਰ

283 42

ਕ੍ਰਮ ਨੰ. ---

ਕਈ ਨੰ.

ਖੋਲ੍ਹ ਮਿਤੀ 4-12-25 ਨਾਂ _____ ਪਤਨਾਮ ਖੋਲ੍ਹ ਖਾਨਾ

ਨਿਯਮ ਵਿ ਸ਼ੀ/ਸ਼ੀਮਤੀ PIZZERIA

ਪੁੱਤਰ/ਪਤਨੀ _____ ਦਿਠਾਣਾ U-T Market

off N.M.D.U All ਨੇ ਪੰਜਾਬ ਮਿਊਂਸ਼ਿਪਲ

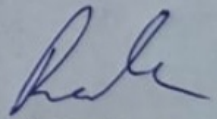
ਵਾਰਪੋਰੇਸ਼ਨ ਐਕਟ 1976 ਦੀ ਵਾਧਾ 323 ਅਧੀਨ ਉਠਾਯਾ ਕੀਤੀ ਹੈ। ਇਸ ਨੂੰ

ਇਸ ਵਿਰੁੱਧ ਉਕਤ ਧਾਰਾ ਅਨੁਸਾਰ ਠਾਠਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।

ਉਠਾਯਾ ਦਾ ਕਾਰਨ :-

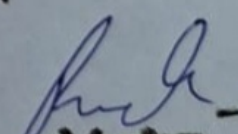
ਆਪਣੀ ਕੁਰਸੀ ਨੂੰ ਵੇਚਣ
ਮਾਰੀਏ ਇਹ ਨੂੰ ਵੇਚਣੀ
ਵੇਚਣੀ ਕਾਰਨ।

ਕਾਰਨ _____



ਸਹਾਇਕ ਨਿਰੀਖਕ,
ਲਗਠ ਨਿਯਮ, ਖੋਲ੍ਹਿਯਾਰ

ਕੋਈ ਨੂੰ ਹਵਾਇਤ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਉਹ ਮਿਤੀ 8-12-25 ਨੂੰ ਲਗਠ ਨਿਯਮ,
ਖੋਲ੍ਹਿਯਾਰ ਵਿਖੇ ਇਕੱਠੇ ਦੇ ਦਫਤਰ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਵੇ। ਹਾਜ਼ਰ ਨਾ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿਚ ਇਹ
ਕਾਰਨ ਮਾਨਯੋਗ ਖਾਣਾਠ ਵਿਚ ਖਾਣੇਠੀ ਠਾਠਵਾਈ ਹਿੱਸੇ ਹੋਜ਼ ਹਿੱਸੇ ਜਾਵੇਗਾ।



ਸਹਾਇਕ ਨਿਰੀਖਕ,
ਲਗਠ ਨਿਯਮ, ਖੋਲ੍ਹਿਯਾਰ।

ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ/ਸਿਹਤ ਅਫ਼ਸਰ
ਲਗਠ ਨਿਯਮ, ਖੋਲ੍ਹਿਯਾਰ।

ਨਵਾਬ ਨਿਵਾਸ, ਚੰਡੀਗੜ੍ਹ

283 39

ਕਮਰ ਨੰਬਰ.....

ਕਮਰ ਨੰਬਰ.....

ਕਮਰ ਮਿਤੀ 3-12-25

ਕਮਰ ਨੰਬਰ 12 00

ਪਤਨਾਵਤ ਚੰਡੀਗੜ੍ਹ ਚੰਡੀਗੜ੍ਹ

ਕਿਸੇ ਵੀ ਸ਼੍ਰੀ/ਸ਼੍ਰੀਮਤੀ

Om Jain

ਪਤਨਾਵਤ/ਪਤਨੀ

ਦਿਲਾਕਾ

Navya bank

Suby mashi Anu

ਠੀ ਪੰਜਾਬ ਸਿਵਿਲ ਸਪਲਾਈ

ਵਾਰਪੋਰੇਸ਼ਨ ਐਕਟ 1976 ਦੀ ਥਾਂ 323 ਅਥੀਨ ਉਠਾਏ ਗਏ ਹਨ। ਇਸ ਕਮਰ

ਇਸ ਵਿਰੁੱਧ ਉਕਤ ਥਾਂ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇਗੀ।

ਉਠਾਏ ਗਏ ਥਾਂ:-

ਸਬਜ਼ੀ ਦੀ ਵੱਡੀ ਜੀ. ਟੀ. ਟੀ.

ਇਸ ਕਮਰ ਤੋਂ ਸਾਰੀ ਵਸਤੂਆਂ ਨੂੰ ਹਟਾ ਦਿੱਤਾ

ਕਮਰ ਨੰਬਰ h

ਨਵਾਬ ਨਿਵਾਸ, ਚੰਡੀਗੜ੍ਹ

ਕਮਰ ਨੰਬਰ ਨੂੰ ਹਟਾਇਆ ਗਿਆ ਹੈ ਕਿ ਉਹ ਮਿਤੀ

6-12-25

ਨਵਾਬ ਨਿਵਾਸ,

ਚੰਡੀਗੜ੍ਹ ਸਿਰਫ ਦਫਤਰ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਵੇ। ਹਾਜ਼ਰ ਨਾ ਹੋਣ ਦੀ ਸੂਰਤ ਵਿਚ ਇਸ ਕਮਰ ਮਾਨਚੇਂਗ ਖਰਾਬ ਵਿਚ ਖਰਾਬ ਕੀਤੀ ਜਾਵੇਗੀ ਜਿਸ ਕਾਰਨ ਕੋਈ ਵੀ ਕਾਰਵਾਈ ਨਹੀਂ ਹੋਵੇਗੀ।

ਨਵਾਬ ਨਿਵਾਸ,